

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14804/2005

(From the judgement and order dated 07/02/2005 in WP No. 408/2004 of The
HIGH COURT OF GAUHATI AT AGARTHALA)

STATE OF ARUNACHAL PRADESH

Petitioner(s)

VERSUS

M/S. DAMANI CONSTRUCTION CO.

Respondent(s)

(With appln(s) for directions and office report)

(For final disposal)

WITH SLP(C) NO. 12954 of 2005

(With prayer for interim relief and office report)

Date: 13/02/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE V.S.SIRPURKAR

For Petitioner(s)

Mr. Anil Shrivastav,Adv.

For Respondent(s)

Mr. Rameshwar Prasad Goyal,Adv.

Mr. R.Venkataramani, Sr. Adv.

Mr. Manish Goswami, Adv. for

M/S. Map & Co.

UPON hearing counsel the Court made the following

O R D E R

e Court

After hearing the parties for some time the
reserved its judgment in these matters.

[SUMAN WADHWA]

COURT MASTER

[VIJAY AGGARWAL]

COURT MASTER